GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS

RAJYA SABHA
UN-STARRED QUESTION NO. 193
ANSWERED ON TUESDAY, JULY 19, 2022

UPDATE ON COMPANIES FRESH START SCHEME 2020

QUESTION

193. SHRI P. WILSON:

Will the Minister of ***Corporate Affairs*** be pleased to state:

(a) whether the Ministry has details with regard to the funds allotted and disbursed under the Companies Fresh Start Scheme 2020 across the country, especially in Tamil Nadu;

(b) the number of corporates benefitted and given longer times to comply with various filing requirements under the Companies Act, 2013 and LLP Act, 2008 under Companies Fresh Start Scheme 2020 in Tamil Nadu; and

(c) if so, the details thereof, and if not, the reasons therefore?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION; MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING; AND MINISTER OF STATE IN THE MINISTRY OF CORPRATE AFFAIRS

(RAO INDERJIT SINGH)

(a) to (c): The Ministry of Corporate Affairs (MCA) through the General Circular No. 12/2020 dated 30.03.2020 launched the Companies Fresh Start Scheme, (CFSS) 2020 which, inter- alia, provided opportunities to Companies to make good any filing related defaults, regardless of duration of defaults, and make a fresh start as a fully compliant entity. The Scheme condoned the delay in filing the belated documents and gave immunity from prosecutions and proceedings for imposition of penalty which might arise on account of such delayed filing of documents. No additional fees was charged for late filing during a moratorium period from 1st April to 31st December, 2020 in respect of documents, returns etc. required to be filed in MCA-21 Registry.

27591 Companies and **3692** LLPs in Tamil Nadu have been benefited by availing the CFSS, 2020 scheme for filing their pending documents.

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